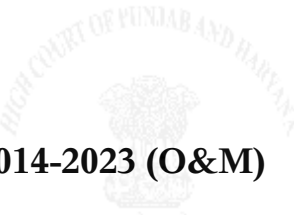


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HIGH COURT OF PUNJAB AND HARYANA
- 267 **CWP-22014-2023 (O&M)**

SARABJEET SINGH KALSI
V/S
STATE OF PUNJAB AND OTHERS
- 269 **CWP-22700-2023**

GURINDER PAL SINGH AUJLA @ GURI AUJLA
V/S
STATE OF PUNJAB AND OTHERS
- 111+270 **CM-18852-CWP-2023 &
CM-18856-CWP-2023 IN/AND
CWP-23635-2023 (O&M)**

PAPALPREET SINGH
V/S
UNION OF INDIA AND OTHERS
- CM-18850-CWP-2023 &
CM-18859-CWP-2023 IN/AND
CWP-23632-2023 (O&M)**

GURMEET SINGH GILL ALIAS GURMEET SINGH
BUKKANWALA
V/S
UNION OF INDIA AND OTHERS
- CM-18861-CWP-2023 &
CM-18863-CWP-2023 IN/AND
CWP-23633-2023 (O&M)**

BHAGWANT SINGH (PARDHAN MANTARI)
V/S
UNION OF INDIA AND OTHERS
- CM-18851-CWP-2023 &
CM-18855-CWP-2023 IN/AND
CWP-23637-2023 (O&M)**

KULWANT SINGH DHALI WAL ALIAS KULWANT SINGH
RAUKE
V/S
UNION OF INDIA AND OTHERS
- CM-18862-CWP-2023 &
CM-18864-CWP-2023 IN/AND
CWP-23639-2023 (O&M)**

BASANT SINGH
V/S
UNION OF INDIA AND OTHERS



CWP-22014-2023 + 6 connected cases

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Present: Mr. Brijinder Singh Loomba, Advocate for
Mr. Navkiran Singh, Advocate for the petitioner
in CWP-22014-2023.

Mr. Bipan Ghai, Sr. Advocate with Mr. I.S. Khara,
Mr. Nikhil Ghai, Mr. P.S. Bindra and Ms. Sehdevi,
Advocates for the petitioners in CWP-23635-2023,
CWP-23632-2023, CWP-23633-2023, CWP-23637-2023
and CWP-23639-2023.

None for the petitioner in CWP-22700-2023.

Mr. Aman Pal, Addl. A.G., Punjab
for respondents No.1 to 3 in all matters.

Mr. S.P. Jain, Addl. Solicitor General of India with
Mr. Dheeraj Jain, Sr. Panel Counsel, Advocate
for the respondent-Union of India.

**CM-18852-CWP-2023 & CM-18856-CWP-2023 IN/AND CWP-23635-2023
CM-18850-CWP-2023 & CM-18859-CWP-2023 IN/AND CWP-23632-2023
CM-18861-CWP-2023 & CM-18863-CWP-2023 IN/AND CWP-23633-2023
CM-18851-CWP-2023 & CM-18855-CWP-2023 IN/AND CWP-23637-2023
CM-18862-CWP-2023 & CM-18864-CWP-2023 IN/AND CWP-23639-2023**

All these applications have been filed for seeking amendment of
the writ petitions; and for placing on record the respective amended writ
petitions.

Learned counsel for the respective respondents have no objection
to the applications being allowed.

In view of the above and for the reasons mentioned in the
applications, the same are allowed subject to all just exceptions. All amended
writ petitions appended alongwith the applications are ordered to be taken on
record. Registry is directed to tag the same at appropriate place of the respective
paper books and page mark the same.

MAIN CASES

Learned State Counsel prays for some time to file reply to the writ
petitions including the amended writ petitions.

CWP-22014-2023 + 6 connected cases

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Considering that the matters relate to preventive detention and counsel for the respective petitioners contend that they have already undergone nearly 7½ - 8 months of preventive detention and that the maximum permissible period of preventive detention is 12 months, the learned State Counsel is directed to file reply(ies) affirmatively within a period of two weeks from today. In the eventuality of the replies being not filed within a period of two weeks, a further period of one week shall be available to the State for filing reply, however, the same shall be subject to payment of costs Rs.20,000/- in each case to be deposited with the High Court Legal Services Committee, Chandigarh

Copies of the said replies be also furnished to the learned counsel for the petitioners in advance.

Replications/rejoinders, if any, may also be filed within a further period of one week thereafter.

Adjourned to 18.12.2023.

Photocopy of this order be placed on the files of other connected cases.

06.11.2023
rajender

(VINOD S. BHARDWAJ)
JUDGE